

1	2	3	4	5
5.	Haryana	8740.43	11139.50	10574.66
6.	Karnataka	51372.88	55197.83	41088.64
7	Kerala	8003.64	6540.20	5213.88
8	Madhya Pradesh	2984.23	4009.46	3579.48
9	Maharashtra	56399.23	62535.90	51777.29
10	Odisha	386.09	596.66	752.03
11	Punjab	136.72	290.79	235.34
12	Rajasthan	2036.59	2091.33	1649.17
13	Tamil Nadu	71417	68103.63	55478.96
14	Telangana	0	37107.89	32966.19
15	Uttar Pradesh	16282.42	16516.77	13754.51
16	West Bengal	16204.27	9872.79	8550.41
TOTAL		494077	463770	341684.75

Signing of proposal for free trade

1122. SHRI K. C. TYAGI:

SHRI RAMDAS ATHAWALE:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government has signed any proposal to have free trade with foreign countries, including Gulf countries during the recent time;

(b) if so, the details thereof; and

(c) the time by when free trade with these countries are likely to begin?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) to (c) The Government has signed ten Free Trade Agreements (FTAs)/Comprehensive Economic Cooperation Agreements (CECAs) and Comprehensive Economic Partnership Agreements (CEPAs) with various countries and trading blocks. The details of these Agreements including their dates of implementation are given in the Statement.

Statement

Details of Agreements signed by the Government with various countries and trading blocks including their dates of implementation

Sl. No	Name of the Agreement	Date of Signing of the Agreement	Date of Implementation of the Agreement
1	2	3	4
1.	India-Sri Lanka FTA	28 December, 1998	1 March, 2000
2.	Agreement on SAFTA (India, Pakistan, Nepal, Sri Lanka, Bangladesh, Bhutan, the Maldives and Afghanistan)	4 January, 2004	1 January, 2006 (Tariff concessions implemented from 1 July, 2006)
3.	Revised Agreement of Cooperation between Government of India and Nepal to control unauthorized trade	27 October, 2009	27 October, 2009
4.	India-Bhutan Agreement on Trade Commerce and Transit	17 January, 1972	Renewed periodically, with mutually agreed modifications.
5.	India-Thailand FTA-Early Harvest Scheme (EHS)	9 October, 2003	1 September, 2004
6.	India-Singapore CECA	29 June, 2005	1 August, 2005
7.	India-ASEAN-CECA-Trade in Goods, Services and Investment Agreement (Brunei, Cambodia, Indonesia, Laos, Malaysia,, Myanmar, Philippines, Singapore, Thailand and Vietnam)	13 August, 2009 for goods; 12 November, 2014 for Investment; and 13 November, 2014 for Services	<p>Goods</p> <ul style="list-style-type: none"> • 1 January 2010 in respect of India and Malaysia, Singapore, Thailand. • 1 June 2010 in respect of India and Vietnam. • 1 September 2010 in respect of India and Myanmar. • 1 October 2010 in respect of India and Indonesia. • 1 November 2010 in respect of India and Brunei. • 24 January 2011 in respect of India and Laos.

1	2	3	4
			<ul style="list-style-type: none"> • 1 June 2011 in respect of India and the Philippines. • 1 August, 2011 in respect of India and Cambodia.
			Services and Investment
			1 July, 2015
8.	India-South Korea CEPA	7 August 2009	1 January, 2010
9.	India-Japan CEPA	16 February, 2011	1 August, 2011
10.	India-Malaysia CECA	18 February, 2011	1 July, 2011

Detailed norms on FDI in food processing sector

1123. DR. T. SUBBARAMI REDDY:

SHRIMATI AMBIKA SONI:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government is working out detailed norms on Foreign Direct Investment (FDI) in food processing sector, if so, the details thereof;

(b) whether it would procure agriculture produce like fruits and vegetables, direct from farmers and make value addition; and

(c) if so, what mechanism would be in place to ensure that farmers are not exploited, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) to (c) Finance Minister in his Budget Speech 2016-17 on 29.2.2016 has *inter-alia* announced that 100% FDI will be allowed through FIPB route in marketing of food products produced and manufactured in India. However, no decision has been taken by the Government on the conditions of foreign direct investment in the sector.

Allowing 100 per cent FDI in e-commerce retailing

1124. SHRIMATI AMBIKA SONI:

DR. T. SUBBARAMI REDDY:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government has allowed 100 per cent Foreign Direct Investment (FDI) in online e-commerce retailing, if so, the consequences thereof;